CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH: NEW DELHHI

OA No. 2046/98

New Delhi, this the 14th day of December, 1998

HON'BLE SHRI T.N. BHAT, MEMBER (J) HON BLE SHRI S.P.BISWAS, MEMBER (A)

<u>In the matter of:</u>

Head Constable (Driver) Azad Singh No. 2047/SW-3994/P.C.R. son of Shri Daya Chand R/o village and P.O. Jharoda Kalan, P.S.Najafgarh,

New Delhi. (By Advocate: Sh. N.S.Bhatnagar)

Vs.

- Union of India through
 The Additional Commissioner of Police,
 Operations,
 Police Headquarters,
 New Delhi.
- 2. Deputy Commissioner of Police, Police Control Room, Police Head Quarters, New Delhi. ... Respondents

ORDER (ORAL)

delivered by Hon; ble Shri T.N.Bhat, Member (J)

Counsel for the applicant seeks permission to withdraw the OA as the appellate authority has set aside the punishment order and has directed reinstatement of the applicant in service. The permission sought for is granted and the OA is dismissed as withdrawn. The learned counsel for the applicant may, if he so chooses, file a copy of the said appellate order in the Registry.

(S.P. BISWAS). Member (A)

T.N. BHAT) Member (J)

.... Applicant

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